

Mr. Deputy-Speaker: I am asking him particularly.

Shri Karmarkar: In Japan, for instance, from 1948 onwards they tried to legalise abortion. The Government themselves put up 800 clinics. What was their experience. I wish my hon. friend goes and consults any Japanese there. Now they have themselves dis-countenanced it and they have stopped officially supporting these abortion clinics because their experience was two-fold. One was that abortion, the permitted abortion, had a very deleterious effect upon the health of the people concerned. The other one was whereas abortions were supposed to facilitate family planning in some cases the result was just the other way, because if a lady aborted today within six months she came in again to the same clinic for abortion. Things defeated themselves. When one of our responsible officers was there recently in Japan the tragic sight he had in a hospital was of young girls who had almost gone down on account of continued abortions. When he asked a girl when she last had an abortion he was told that she had an abortion only six months back. It is a very tragic tale.

Therefore, we do not want this movement to be defeated by creating any sense of panic in the public mind unnecessarily. That is the reason why we are opposing it at this stage. If he brings up another Bill raising the age of marriage, having a provision in respect of lunatics etc., we will not oppose it and it can be introduced straightforwardly.

Again, in this Bill there is the clause providing for a fine of Rs. 200 if anybody gives birth to a fourth child. The hon. Member has been wise this time because he knows that he has to get it passed by this House. Until the Bill is passed anything might go scot-free. Sir, we have a small superstition on our side that on the Ganesh Chowth day we should not look at the moon, but always it does happen that we look at the moon on that day.

It is supposed to invite the penalty of somebody blaming us for having committed a theft. What does this mean? The poor people, especially, after their third child will always be in fear about the Rs. 200 fine and the result will be more and more children. It is not the fear complex, but when you are asked not to do a thing you are very much afraid and the thing is done.

My friend has been much better prepared this time than on the earlier occasion. I wish he brings up a Bill which will really promote family planning.

Shri Narayananakutty Memon: It will have no retrospective effect.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for controlling the rapidly increasing population of India and for matters incidental thereto."

The motion was negatived.

14.56½ hrs.

RE: INDIAN PENAL CODE
(AMENDMENT) BILL

Shri D. C. Sharma (Gurdaspur): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Shri Sadhan Gupta (Calcutta-East): Sir, I rise to a point of order. This Bill seeks to amend the Indian Penal Code with a view to removing the words "transportation for life" and substituting them by the words "imprisonment for 14 years". The difficulty is, this Bill will be quite infructuous because already the Penal Code has been amended by removing the words "transportation for life" by the words "imprisonment for life". Therefore, this Bill seeks to amend something which is not there in the Indian

Penal Code. Under those circumstances, I submit that this Bill cannot be introduced at all.

Mr. Deputy-Speaker: I have not got the Bill here. What has the hon. Member to say? When did he find those words in the Indian Penal Code?

Shri Sadhan Gupta: Must be before 1955.

Shri D. C. Sharma: I submit very respectfully, Sir, that I am trying to substitute something specific for what is there, something particular for what is general, something which can be limited....

Mr. Deputy-Speaker: There need not be so many "some things". I wanted only to know whether according to the hon. Member the words "transportation for life" are there still in the Indian Penal Code.

Shri D. C. Sharma: I want to say...

An Hon. Member: No "say".

Mr. Deputy-Speaker: Order, order. Cannot the hon. Member help me?

Shri D. C. Sharma: The words "transportation for life" were there. I do not know from where my hon. friend has got this information.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, the words "transportation for life" have been removed and the words "imprisonment for life" are there. There are no words "transportation for life" in the Indian Penal Code. The Code was amended in 1956.

Mr. Deputy-Speaker: Then why is he trying to bring this Bill?

Shri D. C. Sharma: All right, I am not moving.

Shri Datar: Sir, we oppose the introduction.

Mr. Deputy-Speaker: There is no need now. That attempt is already abortive, I suppose.

Shri Sadhan Gupta: I am not opposing the introduction.

Mr. Deputy-Speaker: He does not want leave now.

Shri Sadhan Gupta: Can he put the motion at all before the House?

Mr. Deputy-Speaker: It is not being put. Shri D. C. Sharma may now move for leave to introduce his next Bill

Shri D. C. Sharma: I am not moving

Mr. Deputy-Speaker: I am asking him about his next Bill. Is he scared away and he is not moving his next Bill also?

Shri D. C. Sharma: I am not moving for leave to introduce my two Bills seeking to amend the Indian Penal Code. I am moving for leave to introduce my next Bill.

15-58½ hrs.

CHILD MARRIAGE RESTRAINT (AMENDMENT)* BILL

(Amendment of sections 2 and 3) by
Shri D. C. Sharma

Shri D. C. Sharma (Gurdaspur): Sir, I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

The motion was adopted.